MR. CHAIRMAN: It is a statement.

DR. BHAI IAHAV1R: Sir, this is very unfair. He gav> a wrong reply on that flay.

MR. CHAIRMAN: No. no. There may be some other procedure for that. Not now.

CALLING AT T.N 1 ION TO A MATTER OF URGENT PUBLIC IMPORTANCE

DEMAND FOR GVANT OF STATEHOOD TO MANIPUR

SHRI K. P SUBRAMANIA MENON (Kerala): Sir, 1 beg to call the attention of the Prime Minister to the Bandit observed by the people of Manipur on August 3, 1970. in support of 'heir demand for grant of Statehood to Manipur.

THE MINISTER OF STATE IN THE MINISTRY OI HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): Sit as the House is aware, we have a numbe of Union Territories. In considering the grant of Statehood to any of them, factors li e area, population, terrain, level of econon clevelopment, financial resources and sec urity considerations, if any, have to be cartfully gone into before any conclusions can be reached. The question whether Manip ir could be made into a State, has been engaging our attention. It will take some time for Government to come to a definite conclusion.

[MR. DEPUTY CHAIRMAN in the Chair]

SHRI K. P. SUBRAMANIA MENON: Sir, the Ministe 's reply betrays the colonial attitude of the Government of India. He says that the se. urity aspect, financial viability, area, etc., ire taken into account while granting Statehood. Now, if these considerations, especially what is called the security considerations,; re taken into account, perhaps no border area in this country will be selfgoverning. I his is a slur on the people of Manipur. I trongly protest against this slur cast on th people of Manipur is not a new one. As JOU know, Manipur already had a self-gover ning Assembly in 1948 before this Parliament came into existence. Therefore, in th! matter of selfgovernment, the people of Manipur were in the vanguard. But as soon as this Constitution came, the Government of India took over and they started their colonial mentality.

They just stai ted to abridge their power and then took (vet the Assembly. The Manipuri peopli have been agitating for this off and on. It is not merely the demand of one p; rty or two parties. Every party in Manipur has been demanding this.

May I know from the Government whether in the bandh which was conducted on the kugust, al! the parties in Manipur, in-Ig the two wings of the Congress, the C,P.I.(M), the C.P.I., the S.S.P. and the P.S.P. had taken part and whether the bandh was an expression of the will of the Manipuri people to have their own state-1 would also like to know whether this committee has said that if the Government of India is not going to give statehood to the people of Manipur, they would start a civil disobedience movement from August 1970. May I also know whether it is part of the Government's policy to alienate the people of the border areas and to create ill-will among them towards the rest of India and to break the solidarity and unity of this country by this stupid and stone-headed policy of the Government?

SHRI K. C. PANT: This Government and the Congress Government before at the Centre have a long record of their efforts to strengthen the unity and' integrity of this country and to try to bring into the mainstream of life of this country all such pockets of population which earlier during the colonial days were kept apart. We did inherit a situation at the time of independence, but ever since then, we as a united family consisting of crorcs of people inhabiting all parts of the country including the parts referred to by my hon. friend, arc trying to work out our destiny together and in harmony. Any statement made in this House which tends to spoil this atmosphere of harmony does not do any service to this country.

So far as the agitation goes, certainly it is an expression of a desire on the part of those who organised tin's bandh and then include both the Congress Parties. It is an expression of their desire to have statehood for Manipur. That is accepted and they have drawn up a programme which includes agitation in future. As I said in my main answer, we are considering the matter.

So far as the reference to the Legislative Assembly that came into existence in 1948 goes, I believe the Maharaja set up that Assembly. That was a kind of Assembly in which the Chief Minister was appointed by the Maharaja in consultation with the elected Ministers. You were accusing me of colonial attitude. But you referred to this kind of arrangement with approval.

DR. BHAI MAHAVIR (Delhi): I want to know from the hon. Minister if the Government have laid down any basic principles or criteria to consider any demand for statehood. He has mentioned some factors in his statement, such as terrain, security, financial resources and all that. I am asking about any criteria or principles in relation to these very factors which he has mentioned. Have

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[Dr. Bhai Mahavir.J

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the Government considered the desirability ot having an objective, expert body to determine whether those criteria are satisfied in any particular case or not? I would also like to know if the hon. Minister agrees with rliis that when there are no clearly bid down c riteria and when there is no announced procedure by which some body Ol experts can decide about these criteria, tin impression, the Government gives by taking decisions in a haphazard or piece meal manner such as giving statehood to Himadial Pradesh and at the same time denying it to Manipur is that the same time denying it to Manipur is that decisions are taken on political grounds and on group considerations, sometimes even on the basis of personal likes and dislikes of the person concerned which in this case happens to be those of the Prime Minister.

1 would like to know if the hon. Minister will satisfy the House that there are no such considerations bemuse, for all I know, in Hirnachal Pradesh, the political image of the Chid Minister, Shri Parmar. was in a very bad shape after the NGO strike which led lo the whole administration being paralysed and in order to resuscitate him politically, this Statehood has been conferred on Hirnachal Pradesh. 1 am not denying, I am not contradicting the claim of Hirnachal Pradesh. But, I want to know, if it was done, win is it that the case of Manipur or Delhi is being ignored. The factors that the hon. Minister has mentioned about arc terrain, resources, etc. would like to know if the hon. Minister ignored. The factors that the hon. Minister has mentioned about arc terrain, resources, etc. About terrain, there-is no difficulty. About the financial resources, in Delhi, the Central Government gets 105 crores of rupees and spends 70 erores of rupees. There is no problem of security in Delhi unless the government wants to invent the problem of security just as the Prime Minister invented one. Unless such problems are invented there. one. Unless such problems are invented, there is no reason why the unanimous resolution passed by the Delhi Metropolitan Council which included the support of all the parties' representatives there, why the claim of Delhi, is not being considered in ibis matter and why the people are being denied this consideration?

I would like to know. Sir, if the Central Government wants that the same position should he created in Delhi also and in Manipur also, 1 he people should persist in "bandhs", in 'gheraos' and in disrupting normal life. If that is the thing that is going to compel the government, then I think we are giving a very wrong direction to the people and to their sentiments.

Lastly, the government has many times said that this particular State is going to be the last. We know, when Nagaland was created, it was we know, when Nagaland was created, it was stated that it would be the last one. Then, Meghalaya and others have come and now Hirnachal Pradesh. Is there any sanctity in what the government says? I cannot see any. Why do you take decisions in a piecemeal fashion? Why don't you take all the problems of the Union Territories, consider them on specifically laid-down, well-defined criteria, give it to a body of experts and consider the claims of Manipur as well as Delhi in this particular manner?

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SHRI K. C. PANT: Sir, the tat question that he raised is about a common criterion. In the course of that question, be made cer-lain insinuations. Put I was not very clear as to whether be opposed giving Statehood to Hirnachal Pradesh or not. It he was opposed to it. he should say so.

DR. BHAI MAHAVIR: For your information, I am not opposed to it,

SHRI K. C. PANT (addressing Dr. Bhai Mahavir): Yes. I heard you. Therefore, if von are opposed to it, say so and say that this has been done to create a better in foi Dr. Parmar. That is the consistent position. But he says he supports it; be says it is justifiable and then he says it is done for political reasons. This is a very strange argument. This kind of an insinuation I did not expeel from a respected and learned friend like Dr. Bhai Mahavir.

DR. BHAI MAHAVIR: Sir. then I will have to give a personal explanation.

MR. DEPUTY CHAIRMAN: No. Not

DR. BHAI MAHAVIR: After he has

SHRI K. C. PANT: Sir, the question of having a common criterion is a different one. The reason is, as I stated briefly in my statement, that the Union Territories do differ very widely in area, in population, in terrain, in the level of economic development and so on, and in the field of administration, the problems faced by them are different. Even in the matter of communications, particularly in the islands, Nicobar and Andaman Islands and the other group of islands, there is a special problem in communications. Then, disparities in financial resources and their capacity to raise resources are also there. Also, there is the question of sensitive areas which are on the border, on our international border. All these factors have got to be considered and to have a common yardstick, to judge all these issues, is not easy and therefore, each case has to be gone into verv carefully on its own merits.

So far as the question of Delhi is concerned. Delhi being the Capital of the country, it stands on a separate footing. And capitals of other countries also stand on diffeient footings and therefore, this question has to be considered quite apart from the generality of questions with report to other page. with regard to other areas.

DR. BHAI MAHAVIR: Sir, the hon. Minister said that he did not know whether

I was against I \c giant of Statehood to Himachal Pradt li or not. I have said that I am not again I the giant ol Statehood to Himachal Pradesh, hut the way in which it has been don and the wa\ in which the Government has been dragging on ami the liming of tin' d cision, all these things give the impression that the Government does not decide thin s on merits, hot it decides thing-, on polit cal considerations and personal likes and dislikes and political future of the persons i favour of the Prime Minister, Now what I want is a common yardstick. I have sail that certain guiding principles should be applied In an expert bod} in an objective manner. Now this is not being done. The tis my charge. I would like to get a uph in (hat,

S1IRI BHUPESH GUPTA (West bengal): sir. what has l>een stated is nothing new. Now Sit, all th' parities, as has been pointed out, ate nniceu. In fail the people nl Manipur are standin as one man in making this demand which s a very legitimate demand. Has it been In Right to his notice that the Commissioners if Municipalities have resign ed and there is .1 proposal also for M.IV in irsi.411 and tan 1 on mass agitation? What exactly is coming in the way? [s ii economic reason? II so, I 1 it he stilled. 1 should like to know which tale in India is viable. None nl the Stales \ hiih had been given Slate-hood after the Reorganisation of Suites has been, strict!) sicking, viable. In fact no Stale in India i viable. It cannot get on on its own without abundant help from the Centre. That is win von see these Rs. 7.000 notes.

Then. Sir. w. are also told that the Government would not like to tamper with the situation there because it is in a sensitive area. Thai argt Dent also does not hold good tin the simple reason that they have them selves accepted Nagaland; they have done a good thing tttd in fact they should give more rights to Nagaland. Therefore the formation of Ni galand. contrary to what was said before, ha not led to the deterioration of the situatio or the worsening of the situation; it is ilso a sensitive area. On the contrary it ha-led to the stability of that ..ma. Why she Bid then Manipur not he given full-fledg d Statehood? li will lead to political stahil \ there and the people of that area will remain contented. I should also like to km w how long the Central Government—I windl not use the word 'colonial' but I would use the indigenous language—would treat Manipur as a /amindaii of the Union Hi me Ministry. When all the people make his demand, what comes in the way of it Probably some bureaucrats and some Ministers do not like it. Ts the Government prepared to face the Parliament mi a motion? \'e are hearing about opinion poll in many places. Will YOU go by the opinion poll a to whether Manipur should

he given full-fledged Statehood, in this House he given full-fledged Statehood, in this House or in the other House? Ave you, Mr. Pant, read 10 submit to the opinion poll in this House? Therefore, Sir, I strongly protest against this behaviour and attitude of the Government. We get things by driblets from this Government. I do not know what is its gestation period. It seems its gestation period is a very long one and ih<- delivery period none at all in some cases.

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SHRI LOKANATH MISRA (Onssa): All the time you get false pains.

SHRI BHUPESH GUPiA: Anyhow, that on know very well, being an experienced man in that particular sphere.

I. submit 10 your wisdom and Your expericme. I herelore I demand on behalf of the people 01 Manipur and. if I may say so. on behall of this Parliament, as others also will do in the other House also, that Manipur should immediately he granted Statehood and the situation should be averted. It is heading towards a crisis and the Government will be responsible tor whatever happens there if it does not grant Slate-hood. In unediaiely the Government should make in this very session, a categorical announcement that Manipur is entitled to have full-Hedged Statehood. The brave, proud Manipuri people with their culture and civilisation should be integrated. It is contrary to the spirit of national integration. Here sits the Minister in charge of national integration, I am told. She should integrate Manipur with the rest of the country by granting Statehood. Therefore I say the Home Ministry, the Prime Minister anil everybody should properly integrate himsell or hears alf so that we may guidly get Manipur. herself so that we may quickly get Manipur restored to full-fledged Statehood.

SHRI K. C. PANT: I do not really understand this question of linking the Statehood idea with integration. Is it suggested that the people of Delhi are not integrated because they are living in a Union Terri-tory?

SHRI BHUPESH GUPTA: I am not suggesting...

(Interruption^

SHRI K. C. PANT: Therefore the two Ideas should be separated.

SHRI BHUPESH GUPTA: Follow your father. You have asked the right question. 'Yes', if the people in a State are discontented and they want political lights and powers, restored to them in the rontext of the Indian Union, as a constituent of if, then this is a question of national integration also. Unity in diversity, there must be an orchestration of the aspiration of the people in a give and take on the one hand and the broad aspirations of the people of

[Shri Bhupesh Gupta.]

India including those people on the other. If you have not understood this, Pantji. what can I say? Young friend, you should have understood it.

SHRI K. C. PANT: I am very glad he has clarified himself. So far as the broad question of the situation in Manipur and the sentiments of the people there, their aspirations and feelings are concerned, this Government is very sensitive to all those things. We are watching the situation very closely. We are walching the situation very closely. We are well aware of the great contributions that Manipur has made to the culture of this country and as I mentioned earlier, we are examining this question in all its aspects. I am a little sorry that my friend referred to the Zamindari of the Home Ministry. It is the Houses of Parliament which, under a Stature, created the Union Territories.

SHRI BHUPESH GUPTA: The British House of Commons had a Cornwallis in India and Cornwallis had the Permanent Settlement and the Zamndari established.

SHRI K. C. PANT: The Union Territories Act was passed by the Houses of Parliament and it is under this that the Union Territories have been created. Some Ministry has to look after them and the Home Ministry is probably the best suited. If he has any other ideas, he may make those suggestions.

SHRI G. A. APPAN (Tamil Nadu): May I know from the Minister the number of States that existed in 1950 and the number of Union Territories which have been granted Statehood after 1050? I would not be an exception to the wishes of the Mani-puri people and that of the majority of the Members here that Manipur should also be having its own Statehood in view of the fa< r that all the parties in Manipur have joined in the last Bandh. May I also know the area of the Union Territory which got Statehood after 1050, the population of each one of them, the resources of each and the expenditure on each one of them that got Statehood after 1950? I want these particulars about Manipur also.

SHRI K. C. PANT: Sir, I was just trying to recollect as to the existance of these States in 1950. In 1950 as far as I can recollect, there were Part C States, ami it was only in 1963, I think, that the Union Territories Bill was passed, and it became an Act. And after that the Union Territories were created. In the case of Delhi, I think it was in 1966 that the Present structure of the Delhi Administration was created. Now, so far as the areas and population—

these are the two he wanted to know of the various Union Territories are concerned in the case of Himachal Pradesh, which of course will now become a State, its area is 21.629 square miles and its population is

3.495 millions. These figures that I am giving now are those as they stood on 1-10-69. Manipur's area is 8,628 square miles and its population is 1.088 millions. Tripura's area is 1,036 square miles and its population is 1.179 millions. Pondicherry's area is 185 square miles and its population is 0.536 millions. Goa, Daman and Din's area is 1,426 square miles and its population is 0.747 millions. Delhi's area is 573 square miles and its population is 0.747 millions. Delhi's area is 573 square miles and its population is 4.090 millions. Andaman and Nicobar Islands' area is 3,215 square miles and its population is 0.090 millions. Dadra and Nagai Haveli's area is 189 square miles and it, population is 0.071 millions. Laccacive, Minicoy and Amindivi Islands' area is II square miles and its population is 0.027 millions. Chandigarh's area is 44 square miles and its population is 0.027 millions. Chandigarh's area is 44 square miles are the figures, I think, mv lion, friend wanted.

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SHRI G. A. APPAN: I asked about the gaps on Revenue Account.

SHRI K. C. PANT: Sir, the Union Territories came into existence in 1956 and none after the States' Reorganisation and none was made a State so far after 1956. But now this Hintachal Pradesh is before you to attain Statehood. Then my hon, friend wanted to know. I think, about the gaps on Revenue Account.

SHRI G. A. APPAN: It is a viable unit. I ill ink.

MR. DEPUTY CHAIRMAN: This is all mailable in Government documents and he can refer to the Government documents.

SHRI BIPINPAL DAS (Assam): Sir, the hon. Minister said that in the matter of granting Statehood certain factors have to be taken into consideration, for example, area, population, financial viability, security, terrain, etc. Now I would like the hon. Minister to say how Manipur, compared to Naga-laud, is deficient in the matter of area. Manipur is bigger than Nagaland, and Manipur's population, In comparison, is also quite large. Financially, as Mr. Bhupesh Gupta has said, so many "Slates are there in this country which are not financially viable. So far as security is concerned, if Nagaland can be granted Statehood—it was only a district of the Stale of Assam and there was a vigorous movement then' against the coun-ti\ as a whole, they wauled a separate sovereign independent State of Nagaland—if such an area as Nagaland can be trusted with Statehood, I do not know on what ground the security of Manipur cannot be entrusted to the Manipuris by granting Statehood to Manipur.

SHRI DWI1ENDRALAL SEN GUPTA (West Bengal): Because that one was violent.

SHRI IUPINPAL DAS: This is my first question. On all the factors which the hon.

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Minister has poi ited out, Manipur stands (in very solid gr< and in its demand for Statehood, and tl en: is no ground, there is no explanation i id there is no excuse on which the Govei imenl can refuse the demand.

AN HON. MEMBER: What is its population?

SHRI BcPINP U. DAS: li is definitely much more than that of Nagaland.

Before I come D the second question, Sir, I would like to lraw the attention of ilns House would like to fraw the attention of Ilns House very briel v to certain factors that are operating tod. y in Manipur. I have been associated with Manipur through mv political activities for the last twenty-five years, I PM all('J "" "know " anybody is here who kuovs about Manipur more ill.in I do.

Now what 1 s ,. today in Manipur is that economical! Manipur's progress has been negative. Not a single item of industry has bee developed in Manipur, rhere are only two things by which the Vlanipnri people used to live and thrive; one is rice trade Hid the other is handloom industry. In the {natter of trade in rice ii has become stu< . up and the handloom industry is dwindling. There is no progress made in Manipu in the matter of industrialisation. In tie matter of employment recently I went here-their complaint is...

MR. DEPUTY CHAIRMAN: Please ask vour question.

SHRI BIPINPAL DAS: 1 have got to give the background; his js very important.

MR. DEPUTY CHAIRMAN: Hut not

long background please.

SIIRI liii'IM" I I) \S: Ven briefly I am giving. This is to information of the Members.

MR. DEPUTY IHAIRMAN: I here are a number of Memh is who want to seek clarifications.

SHRI BIPINPAL DAS: In the mailer of employ men I the tfanipuris are noi getting proper treatment Particularly if you lake the higher posts in that territory you will find that nol a ingle Manipuri has gm a higher post.

Thirdly, their omplainl is, as Mr. Bhu-pcsli Gupta has s; id. about the colonial alii tude of the (.o\c nmenl of India. I would put it in a diffeient way and I would like the lion. Minisle in kindly look into il. The peoifle of Manipur feel that Manipur has become a bureaucratic paradise jus) as NEFA has also b come a bureaucratic paradise of the Centra Government officers. These bureaucrats ink' Manipur as if they are imperial masters.

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MR. DEPUTY CHAIRMAN; Will you please ask your question now?

SHRI BIPINPAL DAS: Therefore I would like in draw the attention of this House io the lad that ;i ne« movement is growing in Manipur which is growing stronger even day and that movement is for separation of Manipur from India, for an independent Manipur. If you do not solve this problem, if vein do not fulfil the political aspirations ol those people, if you distrust them and say thai thej will not be able io inn the State, my submission is that this movement lor separation will grow still stronger. On the one hand the Burmese insurgents are there. . .

MR. DEPUTY CHAIRMAN: That will do: Mill come Io Mini question BOW

SHRI BIPINPAL DAS: I am drawing the attention of the House to a very important thing, because the Minister did not reply io it when the c uesiic in of integration came up.

On the one hand you have the insurgents ol Burma and the Mi/o hostiles on both sides cil Manipur and the olher you have the Naga hostiles operating inside Manipur. In these circumstances if the people of Manipur are denied their fundamental political right and Statehood is a fundamental right of the people, evervhodv must enjov State-hood- in\ submission is that this movement for independent Manipur will grow and it will pose a ver; serious danger. It will be too late later on m repent. Therefore inav I ask the lion. Home Minister whether by not conceding iliis demand for Statehood for Manipur they are not encouraging those duces which have already gone underground. which are gelling training in Pakistan and which are developing the movement for an independent Manipur?

SHRI k. C. I'ANT: Sir. we trusi llie Manipur people Io such an extent llial week") noi seriously regard the possibility necession in that area ever coming up and

we do noi think thai those elements which are inimical to this country would succeed in ever making llie Manipur people lake Io the path ol secession. This is the bighesl token of iru.sl thai I can show; therefore I licit' is no question of distrust of the Manipur people. II there was any question of disiriisi we would not he any question of distributions we would not ne considering these matters that we are considering today in ihis House. There is also no question of closing llie door in lliis matter of Statehood because I have said ihis mailer is under consideration. So I really think that it does not help matters if we bring in matters like (lis-trust and sentiments of that kind into the debate which may be used by certain elements in Manipur to misguide the people. SHRI BIPINPAL DAS: This comes out of your statement that on security grounds you are not granting Statehood to Manipur.

SHRI K. C. PANT: I am only appealing to my friend to realise the impuet of what he says in the House. So far as Ihe question of economic development goes I fully endorse the suggestion that economic development should be speeded up and the question of industrialisation, unemployment, etc.. are matters which must be dealt with expeditiously and with the maximum amount of sympathy.

of course, their problems arc. in a way, national problems. Unemployment is a national problem, face of industrialisation is a national problem, but within the frame work of ihe whole nation wanting to take certain steps if something can be done to relieve the situation in Manipur, certainly that can be considered expeditiously.

SHRI PRANAB KUMAR MUKHF RJEE (West Bengal): While supporting the demand for full-fledged Statehood to Manipur, may I know from the Minister whether, in view of the fact that the demand for Slate-hood from the Union territories is increasing day by day and gaining momentum, creating a political situation, the Government of India is thinking of constituting a commission like the States Reorganisation Commission which will go into the details and all the points which have already been referred to in the statement and make its recommendations to the Government as to which of the Union territories may be given Statehood and which not? Secondly. I entirely agree with Dr. Bhai Mahavir when he says that the attitude of the Government is that only when an agitation takes place and there is some loss of property and the agitation takes a destructive turn the Government comes io a settlement. Otherwise, Government takes time and Government's time is never over. Therefore, may I know whether the Minister can think of establishing a commission consisting of experts who Ivill go into all the economic, political and security aspects of the Union territories and make a recommendation to the Government as to which Union territories may be granted Statehood and which may not be grant ed Statehood according to their criteria?

SHRI K. C. PANT: As I have already said in reply to Dr. Mahavir, we are, for the reasons explained by me, considering individual cases on merit. So, the question of a commission of this kind does not arise at the moment. After all, we had a commission which went into this problem not so long ago. So many States were constituted and after that the remaining problems were also sorted out. Most of them have been sorted out. Certain things come up from lime In time. In a large country like (fell

there are certain problems which need to be sorted out, but that should not be regarded as something very extraordinary or \ci\unusual. In course of lime, taking up problems as i hev arise and responding to Ihe needs of ihe situation, WC hope to bring all these Matters uncle...... itroj and evolve a pattern which gives satisfaction lo ihe maximum number.

SHRI CHITTA BASU (West Bengal): I have a simple question to ask. Will the hon. Minister be pleased to state ihe Central subvention being given to Manipur. to Nagaland, Himachal Pradesh and other Union territories? My figures say that in ihe case ill Nagaland their revenue is ent) Ks. I cine, whereas ihe Central subvention ii oi the order • ! Rs. 28 crores. In case of Maiiipin whereas their revenue is more than Rs. 2 c lores, the Central subvention is of the order ol Rs. is crores. Therefore, when the question of financial viability comes up. in what way do the Government of India juslify the financial viability of Nagaland and wh\ do they not justify the financial viability of Manipur, when their subvention is less and their annual revenue i; more? Will ihe hon. Minister be pleased to jtistify the position?

SHRI K. C. PANT: I do not take that position at all. It is because of the special circumstances then prevailing that Nagaland stale was created, li is not on this ground alone (hat one can make a comparison. One has in lake all circumstances into account.

SHRI CHIT! \ I'. VM: hiu he has said in the course > I his statement thai financial viability and security are the two major con-iderations Eor ihe determining ol Statehood. In Iliis rase Financial viabillt) I uphold. About security considerations,' I do not know what is the difference in security con siderations between Manipur and Nagaland. therefore, he should be very explicit in this matter. He has not answered ii clearly.

SHRI Is. C. PANT: I have already answered.

SHRI CHITTA BASU: Since Nagaland became violent they attained Statehood, whereas Manipur. which has not so long taken to violent methods, has not got the qualification for attaining Statehood. Is that die reason? Is that ihe only difference? This is ihe reason which is suggested In in friend, Mr. I). I.. Sen Gupta.

SIIRI II Willi AXJ SCHAMNAD (Kerala): Without taxing the patience of the people of Manipur any further, will the Government consider immediately giving Statehood to Manipur so that we can prevent am tar-thei violence 01 anything further happening which we may not contemplate? What is the general policy of the Government to 1 Statehood to the Union Territories? May I know it there is am particular reason win*

Statehood is being denied to the people of Manipur when they are very eager to have their Statehood? i hex have expressed their feelings in differen ways. Docs ihis Government want the p Bple of Manipur to express (heir leelings in unconstitutional ways? Does the Government mean that if they express their feeling* in an unconstitutional uay, then ouly u would give them Statehood? Considering the sentiments and the feelings of this Hij use and the other House

oulv u would give them Statehood? Considering the sentiments and the feelings of this Hi use and the other House and also the peol le in general, will Government consider Immediately that Statehood is given to I Kin before it is too late?

SHRI K. C. PANT: 1 have already indicated that the mat er is under consideration and so there is no question of making- any immediate annout cment.

SHRI LOKANATH MISRA: While sup potting Statehood for Manipur, I would like to ask the lion Minister how much more cost it would involve if Statehood is given to Manipur. Thai is number one. Number two: he said then was some difficulty about security, thereby he meant security of India. If security of Indi i is endangered by giving Statehood to Man pur, how was it not en dangered by giving it to other border States? If that is sí, why should he not think of bringing some intendment to the Constitution whereby he could protect the security of India to his sai sfaction? I would like an answer to these ponts, and if he could kind ly clarify these points, probably I would be much clearer in my mind as to what type of security he means. It he means security in respect of one State, Manipur, how does it not apply to other border Slates of India?

SHRI K. C. PA N I: I will be glad to clarify, ihe ques ion oj security lias been emphasized by; mi e than one hon, Member. It the} would taki the (rouble of again considering nil.il I-aid. I shall quote; In considering the g m of Statehood to any of the Union li ritories factors like area, population, terrai i. level of economic development, financial resources and securily considerations, il im, have to be careful!) gone into before in) conclusions can be reached.

[did no| emp! usi-e one at Ihe cost of ihe other, among he various considerations. No one can say that security considerations should be ignored So, these are' the various considerations tha have to be brought out. It would be wion] to emphasise one at the COgl ot another. A are relevant and all have-to be taken into consideration.

So I.II as ihe e| estion of revenue receipts and so on is concerned, Manipui's revenue receipt is Rs. 2.2 crores, estimated share oE Central taxes Rs 1.61, non-I>lan expenditure Rs. 12.89, g p on revenue account Rs. 9.06, gap on capital account Rs. 0.57 erores. Then he a kid a general question as to the assistance rom the Centre. Now, as a Union territory naturally ...

SHRI LOKANATH MISRA: How much additional cost would it be if they have an Assembly? By Statehood they would have an Assembly.

AN HON. MEMBER: They have got an Assembly.

SHRI LOKANATH MISRA: Enlarged Assembly. How much would be the additional nisi for the Statehood?

SHRI K. C. PANT: Now, there was an Nimbly there already; there was an Assembly till it was dissolved. But there is provision for an Assembly, Chief Minister and so on. That is already there. I cannot tell you the exact figure.

MR. DEPUTY CHAIRMAN: Mr. Banka Behary Das.

SHRI A. D. MANI (Madhya Pradesh): I am here, Sir.

MR. DEPUTY CHAIRMAN: I have called an Independent Member already.

SHRI A. D. MANI: My name is there.

MR. DEPUTY CHAIRMAN: I have already called one Independent.

SHRI A. D. MANI: No, no, Sir. Independents are not parties. You must allow me, Sir.

SHRI BANKA BEHARY DAS (Orissa): He will claim that he is the leader of the Independents.

SHRI A. D. MANI: You allow me one question, Sir.

MR. DEPUTY CHAIRMAN: Yes.

SHRI A. D. MANI: 1 had the pleasure of going to Manipur as far back as only last yeai and I know how acute is the feeling among the hill leaders there. I have got personal knowledge from the talks that we had with the hill leaders. May I ask the Minister whether he cannot think of other forms of government besides full Statehood as we understand in terms of the Constitution? For example, our late Prime Minister, Jawahaiial Nehru, spoke about the Scottish type of autonomy. There is autonomy in the Island of Man, there is autonomy in the Channel Islands. When you have given Himachal Pradesh which is a very strategic area Statehood, how7 can you possibly deny ii lo Manipur saving that there are many oiller considerations? Why can't the Government have an open mind on the kind of State that we want to create in this vulnerable area. 1 would not like a stcreo-typed pattern to be applied. I want the Minister to answer whether it is not a fact that Jawahaiial Nehru always talked in terms of a Scottish form of autonomy f<" many of these regions in this country?'

SHRJ K. C. PANT: As far as 1 can remember, Jawaharlalji did pul forward this idea of the Scottish pattern in relation to what is now the Meghalaya, and I can assure my lion, friend thai the Government has an open mind on what pattern to adopt in these areas, which is proved hy the fact that Meghalaya itself has a different kind of arrangement from those that exist elsewhere in the country, Meghalaya has a separate kind of arrangement. He lias a very fertile mind—I know that—and if he has any constructive suggestions, I would be glad to receive them.

SHRI BANK A BEHARY DAS: It is strange that the Minister told Mr. Bipinpal Das that he has trust in the people of Manipur, hut it is also equally important that the people should trust him. I do not want to remind him thai when Prime Minister visited Manipur he miisi ha\ e seen to what extent the people trusted her and the incidents that took place were very unit illunate. So, I want to know from the Minister as to why (hey are considering this matter for so long so that the stage of desperation has reached in Manipur. There are no two opinions among those MPs who went there from your side and from this side; they have seen this reeling of desparation which might create a situation which my friend. Mi. Bipinpal Das, envisages.

May i know, Sir, what change would he there if we grant Statehood to Manipur because rhev Save already an Assembly? But they have only limited power. What they want is full power as any other State enjoys. As regards nuances and other things, you are already giving them these things. So what difference will it make excepting that you will trust the people more and they will have a sense of involvement in the governance of the State? This will be the net gain to the people of the State. And to that extent all of us in India will have satisfaction. It is no use considering aspects which have been considered in the case of others. When are you going to finalise this matter because you are considering it for the last i wo or three years jusi like Himachal Pradesh? There was a Resolution here. We all demanded lull Hedged Statehood and you weni on considering it. So I want to know how long you will ((insider and in what way you feel thaj it will be bad for the people if they are given lull Statehood and are not treated jnsi like a zamindari as my friend. Sftri Bhupesh Gupta, put it.

SHRI K. C. PANT: Sir, it is a very argumentative question. Ii marshals a lot of arguments in favour of Statehood for Manipur. I am not going to argue the points from a narrow point of view. I have not said that we are considering it and we are considering it in all its aspects. I think as a

responsible Government it is expected of us that while taking such decisions we should lake all aspects inlo account; otherwise my hon'ble friend will charge us of irresponsibility. Therefore, if there is any delay in considering these mailers in detail and with all seriousness in giving all aspects due consideration, I do not think he should grudge it.

SHRI SI NDAR SINGH BHANDARI (Rajasthan): Even if the delay is deliberate?

SHRI K. S. CHAVDA (Gujarat): There are certain tests, financial viability and others, mentioned by the Home Minister for granting full-fledged Statehood to the Union territories. But it seems that there is one more test which I tall the grand test'. Dr. Parrnar, the Chief Minister of Himachal Pradesh, lias successfully gone through this grand test of supporting the Prime Minister. Delhi does not support the Prime Minister. Ant I to understand that if a Union territory wants full-fledged Statehood it has to go through this grand test of supporting the Prime Minister?

SHRI K. C. PANT: Sir. as a matter of fact, as somebody mentioned earlier, the Congress Party is supporting the movement there. The Manipur Legislative Assembly consisted of 29 elected and 3 nominated Members before it was dissolved. One of the elected seats was vacant. The party-wise break-up was as follows in a House of S2:

Independent					1
People's	Party		100		4
C.P.I.					1
S.S.P.		4			4
Congress			1.54	• • •	22
					39

SHRI K. S. CHAVDA: I mentioned Delhi. Delhi does not support the Prime Minister. You should sa\ something about ii because financial viability and other tests mentioned in the Home Ministry's report are fulfilled by Delhi if il is the only test.

SHRI K. C. PANT: The theory you advance, von say, applies everywhere but it does not apply to tin's case.

श्री शीलभद्र याजी (विहार): मैं एक ही सवाल करूंगा लेकिन सवाल करने से पहले मैं माननीय मंत्री जी को यह बतला देना चाहता हूं कि इस सदन में जो हमारे मणिपुर के सदस्य श्री कृष्ण मोहन सिंह जी हैं वे वहां पर कांग्रेस के बिल्डर हैं तथा सब से पुराने नेता वहां के हैं। वे वहां की स्थिति के बारे में बहत श्रच्छो तरह से जानते हैं श्रीर उनके सिवाय कम लोगों को वहां की स्थिति के बारे में मालम है। मैं भी 1943 से लेकर ग्रब तक वहां जाते रहता हं। जब वहां पर आजाद हिन्द फौज की लडाई हुई थी तो हमने सबसे पहले मणिपुर को स्राजाद करवाषा था स्रौर नागालैण्ड के कोहिमा ग्रादि को बाद में करवाया। वहां की स्थिति को मैं बहुत ग्रन्छी तरह से जानता हं। यह बात सही है कि यह मणिपूर स्टेट के रूप में पहले था जब कि महाराजा ने भारत यनियन में मणिपुर को विलय करवाया । लेकिन मैं यह निवेदन करना चाहता हं कि मणिपुर की अपनी भाषा है और जब वहां पर इस संबंध में मणिपुर एसेम्बली में स्टेटहड के सम्बन्ध में प्रस्ताव ब्राया तो चाहे वे नागा लोग हो, चाहे ककी लोग हो, चाहे पैत हो या चाहे मैत लोग हों, सब के एम० एल० ए० ने एक स्वर में ग्रसेम्बली में प्रस्ताव पास किया था कि इसको एक स्डेट का दर्जा दे दिया जाना चाहिये ।

ग्रीर जब उन्होंने ने देखा कि नागालैण्ड जो उनका पड़ीसी है, उनका छोटा भाई है, जिसकी उनसे आधी पापूलेशन है , आधा एरिया है वह स्टेट हो गया, हम स्टेट नहीं हए तो उन्होंने यह समझा कि नागालैन्ड वालों ने शायद कुछ कार्यवाही की इसलिए उन्हें स्टेटहड मिल गया । ग्रभी तक जितनी पौलिटिकल पार्टियां है सब शांतिमय नरीके से स्टेटहड के लिए मांग कर रही हैं, जद्दोजहद कर रही हैं, संघर्ष कर रही है लेकिन वह धैर्य ट्ट सकता है। मैं ग्रापको बताऊं हमारी युथ कांग्रेस के वर्कर लोग पीकिंग में बैठे हुए हैं, चटगांव में बैठे हए ह, दो-दो हजार चले गए, उनकी रिवो-ल्युशनरी कींसिल बन गई, उनकी गवर्नमेंट बन गई, वहां की हालत निहायत ही खराब हो रही है। रूरकार देरी करेगी तो जितने लीडर है कम्युनिन्ट पार्टी के, दोनों कांग्रेस के. एस० एस० पी० के० में समझता हूं, सबकी लीडरी खत्म हो जायगी, जनता बिल्कुल उनक साथ नहीं रहेगी, इस तरह की भावना वहां बन गई है।

देश की सुरक्षा का सवाल उठाया गया। देश की सुरक्षा के नाम पर मैं माननीय होम मिनिस्टर साहब से कहना चाहूंगा—सीक्योरिटी ही एक रीजन हो सकता है क्योंकि वह चारों तरफ से घिरा हुआ है—कि मनीपुरी लोग इतने वहादुर हैं कि उन्होंने बर्मियों को भी पीटा, चाइनीज को भी भगा दिया, उनसे लड़ाई मोल लेने में हमको घाटा होगा। मैं इस सम्बन्ध में केवल एक अनुरोध करना चाहूंगा कि देरी नहीं होनी चाहिए, महात्मा गांधी का जन्म दिवस दो अक्टूबर आ रहा है, बड़ा गुभ दिवस है, तब तक आप जल्दी से जल्दी इसका फैसला कर लीजिए, नहीं तो वहां के लीडरों के पैर के नीचे से जमीन निकल जायगी।

श्रीर ज्यादा में नहीं कहना चाहता हूं धमकी भी नहीं देना चाहता हूं। वहां के लोगों में यूनिटी है, चाहे वे शेयूड्ल्ड ट्राइब हों या मैते हों। श्रसेम्बली में जब एक स्वर से रिजोल्यूशन हुआ है तब आपके सामने दिक्कत नहीं होनी चाहिए, जल्दी से जल्दी फैसला लेना चाहिए। एक ही रिक्वेस्ट में आपसे कर रहा हूं कि गांधी जी के जन्म दिवस के पहले ही इस काम को कर डालिए।

श्री के ० सी० पन्तः जिस भावना से माननीय सदस्य ने अपने विचार व्यक्त किए उसका मैं आदर करता हूं और उसको मैं समझता हूं। उन विचारों को हम मह्नेजर रखेंगे जब हम इस प्रश्न पर विचार करेंगे।

श्री बालकृष्ण गप्त (।बहार) : उप-सभापित महोदय, डा० राम मनोहर लोहिया मनीपुर में आज से बीस बरस पहले जेल गए थे । यह मनीपुर का मामला कोई नया नहीं है । यह हिन्दुस्तान की सरकार ने श्र9नी गलत नीति की वजह से बिगाड़ दिया है और वह

(श्री बालकृष्ण गुप्त)

और विगड़ता जा रहा है। मनीपुरी लोग स्वशासन चाहते हैं और वह उनको बिना किसी क्षित्रक के दे देना चाहिए और उनको स्टेटहुड फौरन मिल जाना चाहिए, नहीं तो जिस तरह मिजो वाले और नागा वाले पीकिंग चले गए, ईस्ट पाकिस्तान चले गए, उसी तरह वहां की हालत होने वाली है। मनीपुर में जो हमारी पार्टी एस० एस० पी० मौजूद है वह भी स्टेटहुड मांगती है और इसलिए मैं गृह मंत्री-साहब से बार-बार निवेदन करूंगा कि इसमें ज्यादा विलम्ब न करें, नहीं तो स्थिति बहुत बिगड़ जायगी और फिर देरकरने में वह श्रहसान भी नहीं मिलेगा जो आज मिल सकता है।

श्री उपसंभापति : सवाल तो इसमें है ही नहीं ? Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

PREFACE TO FOURTH FIVE YEAR PLAN

THE MINISTER Of STATE (SHRI-MATI NANDINI SATPATHY): Sir, on behalf of Shrimati Indira Gandhi, I beg to la) on tlu.' I able a copy ot a document (in English and Hindi) entitled "Preface to Fourth Five Year Plan." [Placed in Library. See No. LT-3878/70 I

III I'UMJM HI WAGES (PROCEDURE) AMENDMENT RULI S.. 1970 THE DEPUTJ MINISTER IN I HE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHR1 BISHWA NATH ROY): Sir, I beg to lav on the Table, under sub-section iiij <i section 26 of the Payment of Wages Act, 1986, a copy oi the Ministry of Inborn. Employment and Re-hahilitatiou (Department of Labour and I'.m ployment) Notification S.O. No. 2410-PWA/Procedure/Rule/Am, dated die <>th July, 11)70 (in English and Hindi), publishing the Payment of Wages (Procedure) Amendment Rules. 1970, [Placed in Library. See No. I 1\3853/7(h]

I. ANNUAL REPORI AND ACCOUNTS (1966-67) OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH, NEW DELHI AND RITATITIPU-I US

II. THE WEST BENGAL LAND REFORMS (AMENDMENT) AIT. 1970

SHRIMATI NANDINI SATPATHY: Sir, n behalf of Shri Annasaheb Shinde, I beg

to lay on the Table-

- (a) A copy each of the following papers (in English and Hindi): —
- (i) Annual Report and Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 1966-67, together with the Audit Report thereon. [Placed in Library. See No. LT-3858/70.J
- (ii) A statement showing the reasons of the delay in laying the above Report on the Table. [Placed in Library. See No. LT-3859/70.J
- (b) A copy of the West Bengal Land Reforms (Amendment) Act, 1970 (President's Act No. 16 of 1970), under sub section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act. 1970. [Placed in Library. See No. LT-3946/70.]

NOTIFICATIONS UNDER THF. ESSENTIAL COMMODITIES ACT, 1955

SHRIMATI NANDINI SATPATHY: Sir, on behalf of Shri Annasaheb Shinde, I also beg to lav nn the Fable a copy each of the 'following Notifications (in English and Hindi) of the Ministry of F'ood, Agriculture, Community Development and Cooperation (Departmen of Food) under sub-section (6) ol section 3 of the Essential Commodities An. 1955:—

- (i) Notification O.S.R. No. 987. dated i In- 86th May, 1970. [Placed in Library. See No. LT-3856/7 \odot .]
- (ii) Notification O.S.R. No. 934/Ess. Com./Sugar, dated the 9th June, 1970, publishing the Sugar (Price Determina-lion) Fourth Amendment Order, 1970. | Placed in Library. See No. LT-3855/7*.]
- (iii) Notification O.S.R. No. 956/Ess. Com./Sugar, dated the 18th June, 1970, publishing the Sugar (Price Determination) Fifth Amendment Order, 1970.
- (iv) Notification G.S.R. No. 967/Ess. Com./Sugar. dated the 25th June, 1970, publishing the Sugar (Price Determination) Sixth Amendment Order, 1970.
- (v) Notification G.S.R. No. 970/Ess. Com./Our, dated the 26th June. 1970. publishing the Gur (Regulation of Use) (Second Amendment) Order, 1970.
- (vi) Notification G.S.R. No. 1000, dated the 1st July, 1970, publishing the Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1970.